

M. Kumar  
in-charge  
Under  
T.V. Miscellaneous  
27/6

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942 Fax-23753923

Ref: Petition No. 56/GT/2012/NTECL

dated 26.6.2012

To,

The Sr. Manager, (Commercial),  
NTPC Tamil Nadu Energy Company Ltd,  
123 & 1233 A, "G" Block, Annanagar (East)  
Chennai- 600102

Sir,

Subject: **Petition No. 56/GT/2012-** Petition for approval of tariff in respect of Vallur Thermal Power project (3X 500 MW) for the period from anticipated COD of Unit-1 to 31.3.2014

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 12.7.2012:

- (i) Scheduled date of commercial operation (COD) of Unit-1 and Unit-2 of Stage-I, Phase-I (2x500 MW) and Unit-3 of Stage-I, Phase-II (1x500 MW) as per investment approval accorded by the Board of NTECL for Phase-I on 14.7.2007 and for Phase-II on 19.5.2009.
- (ii) It is submitted that the anticipated COD for Unit-I is 31.8.2012, Unit-II is 31.12.2012 (Phase-I) and for Unit-III is 30.9.2013 (Phase-II) of Stage-I. In case there is time overrun w.r.t the scheduled COD as per investment approval, the reason for time overrun and the corresponding cost overrun indicating the component of IDC & FC, price escalation, increase in IEDC etc. due to time overrun should be furnished separately.
- (iii) Justification for the capital cost of ₹5.76 crore/MW (₹8639.557 crore/1500 MW) for the generating station.
- (iv) It has been submitted that the blending of imported coal and domestic coal is in the ratio of 15:85. The quantum of domestic coal and imported coal tied up with the fuel supplier along with copy of fuel supply agreement should be furnished.
- (v) Tariff Filling Form No. 5-D duly filled in and complete in all respects.

(vi) Detailed breakup i.e. item wise cost wise and category wise of the additional capital expenditure claimed during 2013-14 (Form-9) along with proper justification.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours sincerely,



(B. Sreekumar)  
Deputy Chief (Law)

